

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Competition Appeal (AT) No. 1-03 of 2017

IN THE MATTER OF:

Coal India Limited & Ors. ...Appellants

Versus

Competition Commission of India & Anr. ...Respondents

Present:

**For Appellant : Ms. Madhavi Divan(ASG), Mr. Rajshekhar Rao,
Mr. Harman Singh Sandhu, Mr. Yaman Verma,
Ms. Gauri Mehta, Mr. Kshitij Sharma, Mr. Raghav
Kochar, Advocates**

For Respondents: Mr. Rishad A. Chowdhary, Advocate for R-1

**Mr. Varun K.Chopra,
Mr. Matrugupta Mishra, Mr. Shourya Malhotra,
Ms. Aastha, Advocates for R-2**

**Mr. Gaurav Mitra, Ms. Rashmita Roy Chowdhury,
Advocates for R-3**

With

Competition Appeal (AT) No. 11 of 2017

Coal India Limited & Ors. ...Appellants

Versus

CCI & Ors. ...Respondents

Present:

For Respondents: Mr. Rishad A. Chowdhury, Advocate for R-1

Mr. Varun K.Chopra, Advocate for R-2

...contd.

With

Competition Appeal (AT) No. 12 of 2017

Coal India Limited & Anr.

...Appellants

Versus

CCI & Anr.

...Respondents

Present:

For Respondents:

Mr. Rishad A. Chowdhury, Advocate for R-1

Mr. M.A. Venkatasubramanian, Advocate for R-2

ORDER

22.07.2019 - We have discussed the matter. For coming to a definite conclusion, facts and law involved, it may be desirable for the Appellant to file additional affidavit giving the details of certain facts as discussed today. The additional affidavit may be filed within two weeks. Rejoinder, if any, may be filed within ten days thereof.

Place all the appeal(s) for 'hearing' on **3rd September, 2019 at 2.00**

P.M. on the top of the list.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

ss/gc

Competition Appeal (AT) No. 1-03 of 2017
Competition Appeal (AT) No. 11 of 2017
Competition Appeal (AT) No. 12 of 2017